

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
AT CIRCUIT SITTING SHIMLA**

...
ORIGINAL APPLICATION NO.063/01492/2018

Chandigarh, this the 14TH day of December, 2018

...

**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
Daber Ram Verma, s/o late Shri Karam Das, Retd. Sorting Assistant (Group-C), office of CPGM, HP Circle, Shimla – 171009, presently r/o Suriyawanshi Nivas, Jawahar Colony, Kamla Nagar, Shimla – 171006.

....Applicant

(Present: Mr. M.L. Sharma, Advocate)

Versus

1. Union of India through the Secretary, Department of Posts, Ministry of Communication IT, Dak Bhawan, Parliament Street, New Delhi – 110001.
2. The Chief Post Master General, Himachal Pardesh Circle, Kasumpati, Shimla- 171009.

..... Respondents

(Present: Mr. Anshul Bansal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The present O.A. has been filed by the applicant seeking the following reliefs:
 - (i) That the respondents be directed to allow the applicant the pay grade of Rs.2800/- w.e.f. 01.01.2006 as 1st MACP and the Pay Grade of Rs. 4200/- as the 2nd MACP benefit w.e.f. august, 2014 with all consequential benefits including interest on the arrears @ 15% per annum.
2. At the very outset, learned counsel submitted that before approaching this Court, the applicant filed a representation (Annexure A-5) to the respondents requesting them to grant the relief, as has been claimed in the present O.A., but the same has not been decided till date. Therefore, he made a statement that the applicant would be satisfied if the O.A. is disposed of with a direction to the respondents

to consider his representation (Annexure A-5) taking into consideration the judgments relied upon by him, as mentioned in his representation.

3. Issue notice to the respondents.

4. At this stage, Mr. Anshul Bansal, Advocate, appeared and accepted notice on their behalf. He did not object to the disposal of the O.A. in the above terms and requested that the respondents be granted reasonable time to take a call on the representation of the applicant.

5. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to consider the pending representation of the applicant, taking into consideration the law laid down by the Hon'ble Courts/Tribunals in the judgments relied upon by him, and pass a reasoned and speaking order thereon, within a period of four weeks from the date of receipt of a copy of this order. The order so passed be communicated to the applicant.

6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case.

No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 14.12.2018

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